

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD**

CA No.207 of 2017
In
CP No.55/2008
U/R 11 & 32 of NCLT Rules, 2016

In the matter of:

BEML LTD
Having its registered office at 23/1,
4th Main S.R.Nagar,
Bangalore -5600027

... Applicant/Petitioner

Versus



1. **BEML MIDWEST LIMITED**
Having registered office at
"Srinivas Nilayam" 8-2-684/3-55,
Banjara Green Colony, Road No.12,
Banjara Hills, Hyderabad-500034
2. **M/s.MIDWEST GRANITE PRIVATE LTD**
Having registered office at
6-3-802, 2nd Floor, Zainab Commercial Complex,
Ameerpet, Hyderabad-500016
and Also at H-08-2-684/3/25&26,
Road No.12, Banjara Hills,
Hyderabad-500034
3. **Mr.K.Raghava Reddy**
S/o.K.Ramchandra Reddy,
aged 55 years, Residing at Flat No.2 & 3,
La Creative Heights, Road No.12,
Banjara Hills, Hyderabad-500034
4. **Mr.M.Ajababu**
S/o. Sri M.Koti Reddy,
Aged 62 years, Residing at Flat No.304,
Madhuranagar Colony,
Sai Surabhi Awas, Hyderabad-500038
5. **Mr.C.Anki Reddy**
Aged 46 years, R/o. Fat No.406,
Sai Spurthy Enclave, Venkatagiri,
Yosufguda, Hyderabad-500045

6. P.T.Sumber Mitra Jaya
A Company incorporated under the laws of Republic of Indonesia and having its registered office at Graha Irama, 14th Floor, Jl.H.R.Rasuna Said, Block X-I, Kuningan, Jakarta 12950, Indonesia
 7. M/s Reliance Granite Pvt Ltd
Having registered office at H-08-2-684/3/25&26, Road No.12, Banjara Hills, Hyderabad-500034
 8. M/s.General Nice Mineral Resources (India) Ltd.
Chettinad Chambers, 3rd Floor, Dr Radhakrishna Salai 5th Street, Mylapore Chennai - 600004
- Respondents



Date of order: 19.12.2017

CORAM

Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)

Hon'ble Shri Ravikumar Duraisamy, Member (Technical)

Parties / Counsels Present

For the Applicant : Mr.S.Sriranga, Advocate

For the Respondent No.2: Mr. Inti Venkateswarlu, Advocate

Per:Rajeswara Rao Vittanala, Member (Judicial)

ORDER

1. The present Company Application bearing CA No.207 of 2017 in CP No.55/2008 is filed by BEML Ltd under Rules 11 & 32 of NCLT Rules, 2016, by interalia seeking to direct investigating officers to complete

investigation officers to complete the investigation and to submit a report in a time bound manner etc.

2. Heard Mr S. Sriranga the learned counsel for the Applicant/Petitioner, Mr. S. Chandrasekaran, Joint Director O/o. RD (SER), MCA and Mr. Inti Venkateswarlu, learned counsel for the Respondent No.2.
3. The RD has filed an affidavit dated 12.12.2017 by interalia seeking to extend time to submit report. Mr. S. Chandrasekaran, Joint Director O/o. RD (SER), MCA submitted that he will take appropriate steps to complete the investigation as early as possible.
4. In view of the above facts and circumstances of the case, CA No. 207 of 2017 in CP No. 55 of 2008 is disposed of by granting 3 weeks' time from today to complete the investigation in question.
5. Post the case on 23.01.2018.



Sd/-
RAVIKUMAR DURASAMY
MEMBER (TECHNICAL)

Sd/-
RAJESWARA RAO VITTANALA
MEMBER (JUDICIAL)


Dy. Regr./Asst. Regr./Court Officer/
National Company Law Tribunal, Hyderabad Bench

प्रमाणित प्रति
CERTIFIED TRUE COPY
केस संख्या
CASE NUMBER CP No. 207 of 2017 in CP No. 55/2008.
निर्णय का तारीख
DATE OF JUDGEMENT... 19.12.2017
प्रति तैयार किया गया तारीख
COPY MADE READY ON... 26.12.2017